

Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 18th September, 1971.

NOTIFICATION
INCOME TAX

No. 278 (F.No.404/131/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorise Shri T.D. Chandna who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force on 1st October, 1971.

Almas
(A. K. NASTA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No. 278 (F.No.404/131/71-ITCC):

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